

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).21129/2025

[Arising out of impugned final judgment and order dated 12-12-2025 in ABA No.1443/2024 passed by the High Court of Judicature at Bombay]

VIKRAM PANNALAL JAIN

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No. 334835/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 334837/2025 - EXEMPTION FROM FILING O.T., IA No.338070/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Pravartak Suhas Pathak, AOR  
Mr. Manish Gala, Adv.  
Mr. Nilesh Gala, Adv.  
Mr. Ritu Raj, Adv.  
Mr. Ankit Shah, Adv.  
Mrs. Alpa Gala, Adv.

For Respondent(s) :Mr. Mayank Kshirsagar, AOR  
Mr. Mahesh Rajpoot, Adv.  
Ms. Pavani Verma, Adv.  
Mr. Akhilesh Yadav, Adv.  
  
Mr. Shrirang B. Varma, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. The petitioner is directed to appear before the Investigating Officer on 23.02.2026 at 10 a.m. He shall not be accompanied by any Advocate or any associate. He shall remain in the Police Station

for the purpose of completion of the investigation till 1.30 p.m.  
and again from 2 p.m to 6 p.m.

2. If the petitioner does not reply to the questions to be asked, the Investigating Officer shall submit a report to this Court along with the questions which he asked the petitioner. On that basis, we will determine whether the petitioner deserves the concession of anticipatory bail, or if he is not cooperating with the investigation.

3. Interim order to continue till 24.02.2026.

4. List on 24.02.2026.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR